

सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के कृषि-प्रधान जिले, श्रीगंगानगर में सहकारिता के आधार पर दो चीनी मिलें स्थापित करने के बारे में राजस्थान सरकार द्वारा तैयार की गई योजना स्थापित कर दी गई है;

(ख) क्या यह सच है कि अंशदारी-सदस्यों ने इन चीनी मिलों की स्थापना के लिये अपनी अंश-पूजी भी राज्य सरकारों के पास जमा कर दी है और यदि हां, तो उन्होंने कुल कितनी राशि जमा की है; और

(ग) यदि, श्रीगंगानगर में चीनी मिलें स्थापित न करने का निर्णय किया गया है, तो सरकार अंशधारियों द्वारा जमा की गई अंश-पूजी को वापस क्यों नहीं कर रही है?

लाघ, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री इयामबर मिश्र) : (क) राजस्थान राज्य के श्रीगंगानगर जिले में एक सहकारी चीनी कारखाना स्थापित करने के लाइसेंस के लिए कृषक सहकारी शुगर फैक्टरी लि०, गजसिंगपुर से एक प्रार्थना-पत्र राज्य सरकार की सिफारिश के साथ प्राप्त हुआ था। केन्द्रीय सरकार के विशेषज्ञों द्वारा मीके पर की गई जांच के उपरान्त उक्त प्रार्थना-पत्र मुख्य रूप से गन्ने की अपर्याप्त उपलब्धता के कारण नामंजूर कर दिया गया था।

(ख) सदस्यों से 3.2 लाख रुपये इकट्ठे किये गये थे। यह राशि सहकारी समिति के खाते में जमा की गई थी न कि राज्य सरकार के पास।

(ग) राज्य सरकार से जानकारी एकत्रित की जा रही है।

**Jayanti Shipping Company
Establishment at Madras**

2593. Shri Nambiar:

Shri Dinen Bhattacharya:

Will the Minister of Transport, Avia-

tion, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the Jayanti Shipping Company's Establishments at Madras are being closed down after the taking over of management of Jayanti-Shipping Company;

(b) if so, the reasons therefor;

(c) the number of employees being retrenched; and

(d) the action taken to provide alternative employment?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (d). The services of all the employees of the Jayanti Shipping Company establishment at Madras have been dispensed with as a measure of economy. 20 employees are affected by this measure. It has not been possible to offer alternative employment to these persons.

Food Corporation of India

2594. Shri Priya Gupta: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the Four Regional Food Directorates and the Procurement Unit of Madhya Pradesh are being taken over by Food Corporation of India during 1966-67;

(b) whether a draft Food Corporation of India Amendment Bill envisaging the terms and conditions of transfer of existing Food Department employees was forwarded to the Employees' Association for their comments; and

(c) If so, under what authority the Constitutional safeguard provided under Article 311 of the Constitution to permanent employees and the decisions of the Supreme Court to that effect are being violated and ignored in the proposed draft the Food Corporation of India Amendment Bill and even against the guarantee given by the Minister of State for Food and Agriculture on 11th April, 1966 in this House?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Only the depots in the Southern Region, Orissa Madhya Pradesh, U.P., Rajasthan, Delhi and Punjab and the Procurement Units in Andhra Pradesh, Orissa, Madhya Pradesh and Punjab have so far been transferred to the Food Corporation of India. No firm date for the transfer of the depots in the Western and Eastern Regions has been fixed as yet, but these are likely to be transferred during the course of the next financial year.

(b) Yes, Sir.

(c) The presumption that either the provisions of Article 311 of the Constitution or the assurance given in this Sabha by the Minister of State for Food on the 11th April, 1966 are proposed to be violated is not correct.

Swadeshi Cotton Mill, Kanpur

2595. Shri S. M. Banerjee: Will the Minister of Law be pleased to state:

(a) whether any enquiry was ordered into the affairs of Swadeshi cotton Mill, Kanpur, and other concerns headed by Jaipuria's in 1964;

(b) if so, whether the enquiry has been completed; and

(c) if not, the reasons for the delay?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) In September, 1964, an investigation into the affairs of the Swadeshi Cotton Mills Ltd. and Jaipuria Brothers Ltd. was ordered

under section 237(b) of the Companies Act.

(b) and (c). Scrutiny of the books of accounts and the oral evidence have been completed and the report is under preparation.

Sugar Factories

2596. Shri H. C. Linga Reddy: Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) how many sugar factories had to be closed owing to drought conditions last year and this year;

(b) their names alongwith the losses incurred by them on account of their closure;

(c) when the same will be opened;

(d) the arrangements made to pay lay-off charges to the labourers; and

(e) how many applications recommended by the State Governments are pending for issue of licences and for what places and when they will be disposed of?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) and (b). No sugar factory closed down in the season 1965-66 owing to drought conditions. During the season 1966-67, the following two sugar factories have reported that they will not work on account of lack of cane due to drought conditions:—

1. The Mysore Sugar Co. Ltd., Mandya (Mysore State).
2. The Seth Govind Ram Sugar Mills, Mehdiapur Road, (Madhya Pradesh).

The losses to be incurred by these sugar factories are not known.

(c) Factories are expected to work during the next season 1967-68.

(d) The State Governments concerned are looking into these arrangements.